

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 273 of 2017 in C.P. (I.B) No. 65/7/NCLT/AHM/2017

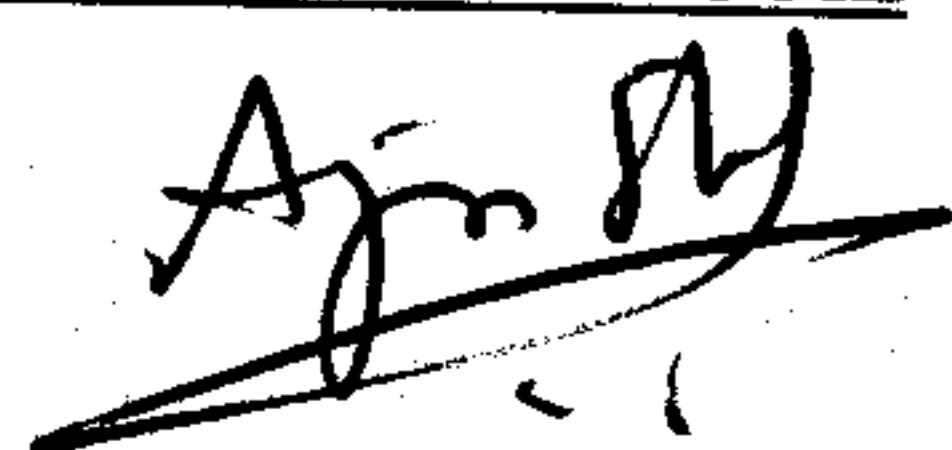
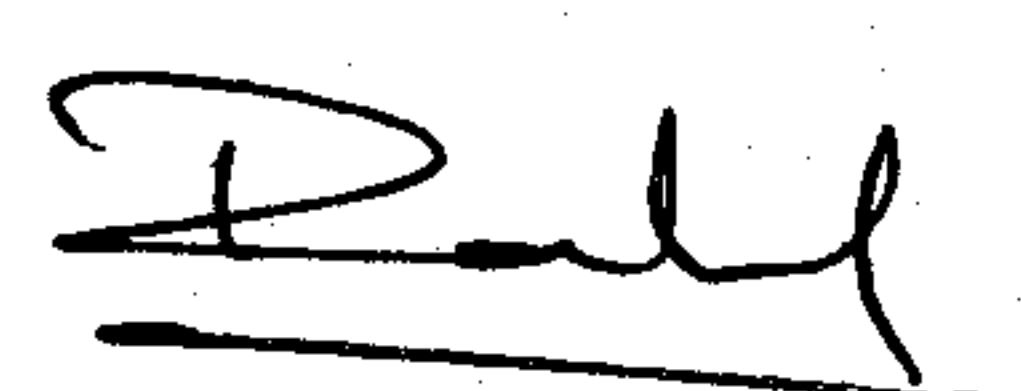
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2017**

Name of the Company: Shubodh Bajranglal Kedia
V/s.
Anil Nutrients Ltd. & ors.

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	A. R. Sheth	Adv. & Solicitor	Applicant	
2.	Raheel Patel i/b. Nanavati Associates	Adv. <u>ORDER</u>	Respondent No. 2	

Learned Advocate Mr. Arjun Sheth present for Applicant. Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent no. 2 in IA 273/2017.

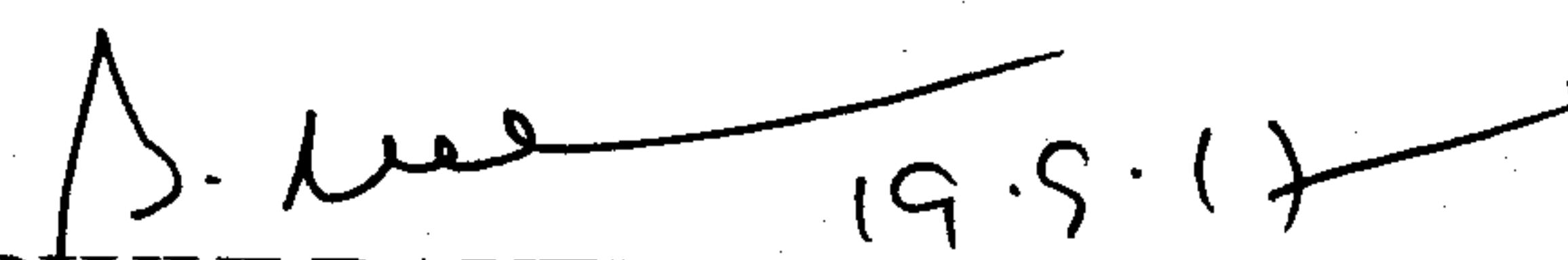
Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent no. 2 who is the one of the Director of the Company.

This application is filed by IRP seeking directions to the Corporate Debtor to the extend assistance and co-operation in managing the affairs of the Corporate Debtor.

The Learned Counsel appearing for Respondent no. 2 represented that Corporate debtor already appointed consultant Mr. Manish Shah to assist the IRP and Corporate debtor will take all steps to give access to IRP to the affairs of the Corporate Debtor.

Considering the submission of both sides this Adjudicating Authority directs Corporate Debtor to comply with the instructions of the Resolution professional and cooperate with him in collections of information and management of Corporate Debtor and allow access to the Company without any hindrance.

Application is disposed of accordingly.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 19th day of September, 2017.